

ITEM NO.18

COURT NO.11

SECTION XI-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 30958/2023

(Arising out of impugned final judgment and order dated 31-01-2023 in ITA No. 21/2021 passed by the High Court Of Orissa At Cuttack)

PR COMMISSIONER OF INCOME TAX

Petitioner(s)

VERSUS

THE LIBETY MARINE SYNDICATE (P) LTD

Respondent(s)

(FOR ADMISSION and I.R. and IA No.159956/2023-CONDONATION OF DELAY IN FILING and IA No.159957/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 21-08-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s) Mr. N Venkatraman, A.S.G.
Mr. Arijit Prasad, Sr. Adv.
Mr. Suyash Pandey, Adv.
Mr. Shaurya Rai, Adv.
Mr. Aditya Manubarwala, Adv.
Mr. Raj Bahadur Yadav, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Application for exemption from filing a certified copy of the impugned judgment is allowed.

Delay condoned.

Learned counsel appearing for the petitioner has invited our attention to the judgment of this Court dated 24th April, 2023 in Civil Appeal No.6580 of 2021 and connected matters by

placing a copy of record. He is seeking limited relief in terms of Clause (iv) of paragraph 14 of the said judgment.

On this limited aspect, issue notice, returnable on 25th August, 2023.

To be heard alongwith SLP(Civil)Diary No.21113 of 2023 and other connected matters.

(INDU MARWAH)
COURT MASTER (SH)

(AVGV RAMU)
COURT MASTER(NSH)